

voltage, heating of living rooms and water which is absolutely necessary at these places does not become possible. Provision of good accommodation with such facilities will not only mitigate the sufferings of pilgrims and tourists but also will earn more foreign exchange for the country.

I would, therefore, request the Government to take necessary steps in this regard.

12.18 hrs.

[MR. DEPUTY SPEAKER *in the Chair*].

**(v) Demand for urgent financial help to the riot victims of Andhra Pradesh.**

PROF. N.G. RANGA (Guntur): Sir, I wish to make a statement under Rule 377. Central Government are aware of the wide spread riots which took place in the last week of December, 1988 in Andhra Pradesh in the wake of murder of a Congress MLA in which there was considerable loss of life.

Shops, educational institutions, medical stores, clinics, laboratories, cinema halls were looted or damaged. J.K.C. College, P. Setharamayya High School, Guntur and Students Hostels in Guntur and Vijayawada were destroyed by the anti-social elements. Jayapuram village in Krishna district and many shops and residential houses in Guntur, Vijayawada, Eluru, Rajahamundry, Gudivada and other towns in coastal Andhra Pradesh were also damaged or destroyed. According to one estimate, nearly Rs. 200 crores worth public and private properties were extensively destroyed during these riots.

In view of large scale damage to properties, I appeal to the Union Government to help the riot victims liberally so that they could rehabilitate themselves and start their vocations and earn their livelihood.

I wish to express my condolences to the bereaved families and others killed in those riots.

[*Translation*]

**(vi) Demand for drastic action against those who are spreading communal hatred among people in Bihar.**

Shri KRISHNA PRATAP SINGH (Maharajganj): Mr. Deputy Speaker, Sir, communal passions are being aroused as a result of riots in Ranchi and Jamshedpur in Bihar. Moreover, regional feelings have already been in existence in this region. There has been a demand for a separate State there. It is an *adivasi* dominated area. Many a times demonstrations with arms have been held. Curfew has been imposed in Ranchi and Jamshedpur. My submission is that the Hon. Home Minister should take action against forces engaged in arousing communal passion, hold talks with people demanding a separate state and make them amenable to reasoning and apprise the House of the actual position.

[*English*]

**(vii) Demand for connecting the National Highways Nos. 4 and 5 between Chittoor and Naidupeta via Tirupati.**

SHRIMATI N.P. JHANSI LAKSHMI (Chittoor): National Highway No. 5 from Madras to Bangalore passes through Chittoor and National Highway No. 4 from Madras to Calcutta passes through Naidupeta in Nellore district. For people of Salem and Coimbatore districts to reach National Highway No. 4, one has to take a circuitous route via Madras. It is easy for them to reach National Highway No. 4 at Naidupeta by coming to Chittoor and go to Naidupeta via Tirupati. The road from Chittoor to Tirupati has a very heavy traffic as a large number of pilgrims use this